

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-503
IB-657/ND/2021

IN THE MATTER OF:

Manish Aneja & Ors.

....Applicant

Vs.

Revital Reality Pvt. Ltd

.....Respondent

SECTION

U/s 7 of IBC

Order delivered on 20.09.2022

CORAM:

**SHRI P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant


: Adv. Akshay Srivastava, Riddhi Jain and
Sujata Chandra

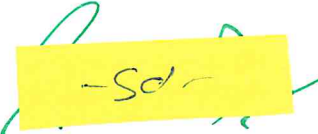
For the Respondent

: Ishan Dewan & Lokesh Malik

ORDER

Heard the submissions made by Ld. Counsel for both the parties. Ld. Counsel for Corporate Debtor has filed an affidavit on behalf of the Corporate Debtor outlining the forward plan to complete the project which includes three options. Ld. Counsel for Financial Creditor has submitted that two week's additional time is required to determine whether the matter can be amicably resolved or not. Therefore, at the request of Ld. Counsel for both sides let the matter be posted to **19.10.2022.**


(RAHUL BHATNAGAR)
MEMBER (T)


(P.S.N. PRASAD)
MEMBER (J)

Md Saddam